## GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

## LOK SABHA UNSTARRED QUESTION NO. 2635 TO BE ANSWERED ON 10<sup>th</sup> MAY, 2016

#### SHANTA KUMAR COMMITTEE

### 2635. SHRI P.P. CHAUDHARY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government proposes to implement the recommendations of the High Level Committee on restructuring of Food Corporation of India (FCI) led by Shanta Kumar including revamp of FCI, reduction in coverage of National Food Security Act (NFSA) and direct transfer of cash subsidy; and

(b) if so, the details thereof and the action taken thereon?

### ANSWER

## MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) & (b): Yes, Madam. Several recommendations of the High Level Committee (HLC) have been accepted, with minor modifications wherever deemed appropriate.

The latest position on Action Plan for implementation of acceptable recommendations of the High Level Committee (HLC) concerning Food Corporation of India (FCI) is enclosed as Annexure.

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# ANNEXURE REFERRED TO IN REPLY TO PART (a)&(b) OF THE UNSTARRED QUESTION NO. 2635 DUE FOR ANSWER ON 10.05.2016 IN THE LOK SABHA

#### **Recommendations of High Level Committee, decisions taken by Government of India and Action Taken by FCI thereon**

(As on 21.04.2016)

Sl.	Recommendations	Decisions taken by the Govt.	Action Taken by FCI
No.			
1.	HLC recommends	All States excluding Punjab and	FCI participated in paddy procurement in Punjab and Haryana during KMS 2015-16 and
	that FCI hand over	Haryana are DCP States where FCI	wheat procurement in RMS 2016-17 on the request of respective State Governments.
	all procurement	is not involved in procurement.	
	operations of		
	wheat, paddy and	In Punjab and Haryana, FCI will	
	rice to states that	stop procurement only on getting	
	have gained	request from concerned State	
	sufficient	Governments.	
	experience in this		
	regard and have	The State Government of Haryana	
	created reasonable	has already given consent for not to	
	infrastructure for	involve FCI in procurement of	
	procurement.	wheat for RMS 2015-16,	
	These States are	consequently, FCI is not taking part	
	Andhra Pradesh,	in procurement of wheat this year	
	Chhattisgarh,	there.	
	Haryana, Madhya		

	Pradesh, Odisha	Similarly, FCI will not take part in			
	and Punjab	procurement of paddy in KMS			
		2015-16 in Haryana as per consent			
		of the State Government.			
		FCI is taking part in procurement of			
		wheat in RMS 2015-16 as per the			
		request of State Government of			
		Punjab.			
2.	FCI should move	FCI will provide only guidance and	FCI has engaged private part	ies for procurement operatio	n in State of Jharkhand, West
	on to help those	outside support in procurement	Bengal and U.P. for enhance	ing the outreach of MSP be	enefits to small and marginal
	states where	work in case of DCP States.	farmers in these states.		
	farmers suffer from	In Non-DCP States, FCI will help			
	distress sales at	in the following manner-	Updated Region wise details of	of District covered, purchase	centres opened and quantity of
	prices much below		rice procured in KMS 2015-16	6 in Eastern States are as unde	er:
	MSP, and which	(1) Procurement plan will be			
	are dominated by	prepared in consultation with			Fig as on 19.04.16
	small holdings, like	the State Governments.	State	Centres Operated	Quantity Procured (In MT)
	Eastern Uttar	(2) FCI, as far as possible, will	Uttar Pradesh	2696	2910364
	Pradesh, Bihar,	open its procurement centers in	Bihar	7832	1209600
	West Bengal,	larger numbers.	Jharkhand	427	168816
	Assam etc. This is	(3) Where FCI and State	West Bengal	40702	2169764
	the belt from where	Government Agencies will not	Assam	69	21596
	second green	be able to open procurement			
	revolution	centers, procurement would be			
		done through of private			
		agencies.			
		(4) Training would be imparted to			
		State Governments on quality			

		and storage for doing	
	is expected, and	arrangements like States of	
	where FCI needs to	Madhya Pradesh, Chhattisgarh	
	be pro-active,	etc. from time to time.	
	mobilizing state	(5) For creating infrastructure in	
	and other agencies	these States, development of	
	to provide benefits	Agricultural Mandies,	
	of MSP and	arrangements of storage,	
	procurement to	arrangements of machines,	
	larger number of	equipments etc. could be done	
	farmers, especially	under the purview of Ministry	
	small and marginal	of Agriculture.	
	ones.		
3	DFPD/ FCI at the	There is already agreement with	The agreements for Non DCP States in consultation with State Governments is under
	Centre should enter	DCP States. FCI would prepare	finalization.
	into an agreement	agreements for Non- DCP States in	
	with states before	consultation with State	
	every procurement	Governments.	
	season regarding		
	costing norms and		
	basic rules for		
	procurement.		
4	Quality checks in	FCI would strengthen its quality	Board agenda note on Roadmap for modernization of lab in FCI was submitted before
	procurement have	control infrastructure and	Board of Directors in its 75 <sup>th</sup> meeting held on 25.2.2016 at FCI, Hqrs, for consideration.
	to be adhered to,	modernize its laboratories.	
	and anything below		
	the		

specified quality	
will not be	
acceptable under	The Board agreed to the proposal for up gradation of IFS Lab, Gurgaon and outsourcing
central pool.	of testing of chemical parameters to fulfill FSSAI requirements till the up-gradation of
Quality checks can	IFS lab is completed. The board further directed that FCI may upgrade all the Zonal Labs
be done either by	to equip those with testing of chemical parameters. Accordingly all Zones have been
FCI and/ or any	directed to take necessary action for empanelment of NABL accredited labs notified by
third party	FSSAI for a period of 1 year by inviting expression of interest (EOI)/e-tendering process.
accredited agency	
in a transparent	FCI, QC Division Hqrs has initiated the process for modernization of IFS, Gurgaon and
manner with the	working on modalities for appointment of consultant on turnkey basis for upgradation of
help of mechanized	lab, purchase of equipments and NABL accreditation. Reputed Govt. Institutes i.e.
processes of	CFTRI Mysuru, NIPHM Hyderabad, NIFTEM Sonepat, IICPT Thanjavur and IARI Pusa
quality checking.	New Delhi which have expertise in consultancy services for setting of food labs have
	been requested for providing their inputs for finalization of terms & conditions in respect
	of appointment of Consultant for setting up of IFS lab at Gurgaon. Further, assessment
	of requisite manpower required for IFS Lab as per NABL guidelines is under process.

FCI would make arrangements for quality checks by External agencies, as per need.	The BOD has approved the Model Tender Form (MTF) for engagement of service provider for quality assurance and checking during receipt, preservation/ maintenance, dispatches and issues of foodgrains as per GOI specifications in identified FCI godowns, to be effective from KMS 2015-16 onwards.
FCI would contact premier institutions of the country for mechanized quality checking.	The tenders have been floated by Chhattisgarh, Maharashtra, Gujarat, Andhra Pradesh and Tamil Nadu but the participation was low & subsequently all tenders were scrapped. As directed, a committee of GM (QC) Hqrs along with GM (A.P.) & GM (Mah.) reviewed the clauses of MTF on 09.02.2016 affecting implementation on Engagement of Service Provider. The suggestions submitted have also been discussed by ED (QC) on 18.02.2016 & 09.03.2016 with GM (Law), GM (Cost), GM (IRL) & GM (IT). As per the advice of Legal Division, necessary amendments in the scope of work & liabilities clauses' have been made and for finalization a meeting was held on 19.04.16 in FCI Hqrs. The amendments are still in process and will be decided in the next meeting.

			QC division organized customization operation of Rice Analyzers for OSAW India Pvt. Ltd Ambala, C-DAC Kolkata & Tara international w.e.f. 8.12.15 to 18.12.15 where all the above parties along with Technical officers/ officials of concerned FCI offices i.e. Punjab, Haryana, U.P., A.P., Chhattisgarh and Orissa brought rice samples and analyzed the same. C-DAC analyzed 50 rice samples from Annadarpan and Indosaw Pvt. Ltd. has analyzed 287 samples from their rice analyzer. Tara international has not attended the customization operation. The examination of analysis results reveled variation with FCI manual analysis. The analysis results of rice analyzer and their variation with FCI manual analysis have been forwarded to respective parties. Further, a detailed discussion was held with the representative of INDOSAW on 10 <sup>th</sup> and 11 <sup>th</sup> Feb -2016 regarding the variation between computerized and manual analysis. The representatives have requested for samples of each refraction of rice for further customization at their end. The representatives were provided with samples for taking necessary action for customization. Second (2 <sup>nd</sup> ) round of customization of Rice Analyzer (Annadarpan) developed by C- DAC was done at FCI, Hqrs on 6 <sup>th</sup> , 11 <sup>th</sup> , 12 <sup>th</sup> and 13 <sup>th</sup> April, 2016, wherein 12 samples of rice were physically analyzed
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rocuring Pulses and their	Pvt. Ltd. Ambala nples at RO Lab, ve been reported,
ocuring Pulses and their	r quantity are as
Figures in Quintals	
RMS 2016-17*	٦
HANA MASUR	-
	-
158.50	
45.98	
	-
278.50	]
	HANA         MASUR                   158.50            45.98             1973.15

			Uttar Pradesh					]
			Telangana	73278.79				
			West Bengal					
			Total	202735.67	47.28	204.48	2251.65	
								1
			*Procurement is	under progress	and figure an	e as on 16.04.	2016	
6	HLC recommends	FCI would outsource of	Tenders were inv	vited in North-H	Eastern States	s namely Assa	m, Nagaland,	NEF (Mizoram,
	that FCI should	management of newly constructed	Meghalaya & Tr	ipura), Arunach	al Pradesh ar	nd Manipur.		
	outsource its	godowns under Plan Schemes.						
	stocking operations		Assam: Tenders were invited twice and opened on 05.11.15 and 24.12.15 for 3 depots					
	to various agencies		(Changsari, Lalbazar & Jogighopa).					
	such as Central							
	Warehousing		<b>Dimapur</b> : Tenders were invited twice and opened on 05.11.15 and 29.12.15 for 3 depots					
	Corporation, State		(Mon, Mokokchu	ung & Tuensang	g).			
	Warehousing		(Mon, Mokokenung & Tuensung).					
	Corporation,		NEF: Tender was invited & opened on 16.11.15 for 8 depots (Nandan Nagar,					
	Private Sector		Chandrapur, Kur	narghat, Jowai,	Bairabi, Aizv	wal, Lunglei &	z Lanwngtlai).	
	under Private							
	Entrepreneur		Arunachal Prac	lesh: Tender v	vas invited a	nd opened on	03.11.15 for 8	8 depots (Jamiri-
	Guarantee (PEG)		Bomdila, Ziro, S	eppa, Tawang, .	Anini, Khupa	a, Yingkiong &	z Tezu)	
	scheme, and even							
	state governments		Manipur: Tende	ers were invited	l twice & op	ened on 31.10	0.15 and 29.12	.15 for 3 depots
	that are building		(Senapati, Ukhru	ıl & Jiribam). H	However, eith	ner no bids ha	ve been receiv	ved or bids were
	silos through		not technically q	ualified.				
	private sector on							
	state lands (as in							

Madhya Pradesh).	The concerned Regions have reported that main reasons for less participation seem to	o be
It should be done	security deposit and experience requirement. These issues have been deliberated and	nd it
on competitive	has been decided to keep sufficient bank guarantee to safeguard FCI against possi	sible
bidding basis,	theft. The work cannot be entrusted to inexperienced bidders.	
inviting various		
stakeholders and	The above position was communicated to the Ministry vide letter dated 22.01.2016	and
creating	further direction/advice of the Ministry was sought. For operating the newly construct	cted
competition to	godowns, requirement of manpower is also being worked out.	
bring down costs		
of storage.	In the meeting taken by Secretary (Food) on 01.02.2016, it was suggested that CWC n examine possibility of taking up storage operations of FCI as outsourced services. In regard, CWC vide letter dated 02.02.16 has sought detailed list of places where n capacities are coming up and the rates which shall be payable to CWC for operations such capacities to conduct cost benefit analysis. The list of FCI godowns has b provided to MD, CWC vide letter dated 14.03.2016 where CWC may carry out operations.	this new is of been

Godowns of CWC/ SWC will be hired as per existing arrangement and where such godowns are not available; private godowns will be hired on the basis of competitive bidding.	<ul> <li>CWC has been requested to inform / propose the rates for same with full justification to get the approval from Ministry. Reminder in this regard has been issued on 31.03.2016.Ministry vide letter dated 24.02.2016 has directed for re-tendering.</li> <li>Accordingly, ED (Zone), NE Guwahati and GMs (Region) of NE Zone have been requested vide letter dated 03.03.16 to retender and explore the possibilities of outsourcing of these godowns.</li> <li>Accordingly, tenders have been floated as follows:</li> </ul>					
	Region	Tender Floated on	Tender Opening Date	Status of Bids		
	Assam	10.03.2016	04.04.2016	No Bid Received.		
	Nagaland	15.03.2016	05.04.2016	No Bid Received.		
	NEF (Mizoram , Meghalaya, Tripura)	18.03.2016	18.04.2016	No Bid Received.		
	Arunachal Pradesh	19.03.2016	11.04.2016	Status being sought.		
	Manipur	12.03.2016	02.04.2016	No Bid Received.		

7	India needs more bulk handling facilities than it currently has. Many of FCI's old conventional	FCI will undertake construction of approx. 43.5 lakh tonnes capacity of silos in next five years.	through 02.06.2 1. FC loc sele as	tendering proces 015. I has finalized the ations under VG ected bidder. It is	e tender proce F mode and pertinent to	wns as per existing procedure here is shortfall have been is ess for setting up of Silos for of Letter of Award (LOA) ha note that Premium has been one location. The details of	sued vide letter dated capacity 2.5 LMT at 6 as been issued to the quoted for 5 locations
	storages that have existed for long number of years can be converted to	FCI depots having railway sidings, will be upgraded to Silos first. Where FCI or State Agencies do	S.No.	Location	Capacity (MTs)	Selected Bidder	Premium Offered in the First Year of the Concession Period (In Rs.)
	silos with the help of private sector	not have their own land, Silos would be built on Private land.	1	NARELA, DELHI	50,000	Sri Karthikeya Spinning & Weaving Mills Pvt Ltd	82,23,000.00
	and other stocking agencies.	FCI has already engaged a Consultant for this work.	2	CHANGSARI, ASSAM	50,000	Sri Karthikeya Spinning & Weaving Mills Pvt Ltd	68,22,000.00
			3	SAHNEWAL, PUNJAB	50,000	Sri Karthikeya Spinning & Weaving Mills Pvt Ltd	66,66,000.00
			4	KATIHAR, BIHAR	50,000	Adani Agri Logitics Limited	20,20,000.00
			5	WHITEFIELD, KARNATAKA	25,000	Sudheeksha Warehouse & Construction Company	6,31,314.00
			6	KOTKAPURA, PUNJAB	25,000	Adani Agri Logitics Limited	5,69,00,000.00

Better mechanization is needed in all silos as well as conventional storages.	construction of S Finance Ltd. All	ed that FCI has given Silos at 17 locations these locations have r nd it is proposed to d action of silos.	to project consultan ailway sidings and th	t M/s SREI I ne existing goo
	SL NO.	LOCATION	STATE	SILO
While there is need				CAPACITY
to work out	1	Nagpur	Maharashtra	50,000 MT
specific quantity	2	Mayapuri	Delhi	50,000 MT
and what places it	3	JJP	West Bengal	1,00,000 MT
needs to be through	4	OJM	West Bengal	1,00,000 MT
more detailed	5	Udaipur	Rajasthan	50,000 MT
udy, HLC's	6	Gandhinagar	Rajasthan	50,000 MT
verall assessment	7	Gorakhpur	Uttar Pradesh	· · ·
that given the	8	Talkatora	Uttar Pradesh	-
overall production	9	Agra Cantt	Uttar Pradesh	-
-	10	Hapur	Uttar Pradesh	-
the country, and	11	Varanasi	Uttar Pradesh	-
drought prone	12	Harduaganj	Uttar Pradesh	-
ture of many	<u>13</u> 14	Chanderi	Uttar Pradesh Bihar	50,000 MT 50,000 MT
gions, a silo	14	Digaghat Phulwarisharif	Bihar	-
apacity of about	15	Mokama	Bihar	50,000 MT 50,000 MT
0 MMT (together	10	Gaya	Bihar	50,000 MT
for wheat and rice)		U U U U U U U U U U U U U U U U U U U	Dillar	JU.UUU IVI I

ject feasibility study for M/s SREI Infrastructure existing godowns are 40 sting capacity to create

 years.	The study shall include evaluation to consider demolition of existing godowns which have been constructed more than 40 years ago.
	<ol> <li>Further, for Kilaraipur in Punjab, tenders have been floated by Punjab Govt. agency &amp; LOA is expected to be issued soon. The silo at Kilaraipur is being constructed on behalf of FCI &amp; guarantee is also provided by FCI.</li> </ol>
	State Government of Madhya Pradesh is constructing silos on PPP mode with VGF funding (Niti aayog model) on land belonging to State Government. Work has already been completed for 4.5 LMT capacity at 9 locations. These silos have been built without railway siding.
	In Punjab, State Agencies - PUNGRAIN and PSWC have floated tenders for construction of silos for capacity of 11.75 lakh MTs which are primarily mandi silos to be built on land belonging to State Agencies under PPP mode with VGF funding. However, VGF has been proposed to be given by Punjab Government. These Silos are without railway sidings. Contract have been signed for 3.5 LMT.

			<ul> <li>4. Preliminary feasibility study at other FCI's own godowns having railway siding have been done and it has been found feasible to construct Silos at 2 locations for 1.0 LMT. Details are as follows:</li> <li>Dhamora (U.P.) – 50,000 MT, and Borivilli (Maharashtra) – 50,000 MT.</li> <li>5. In addition, tenders to construct Silos under Non-VGF Route through Design, Build, Finance, Own &amp; Operate (DBFOO) basis will be floated shortly.</li> </ul>
8	Covered and plinth (CAP) storage should be gradually phased out with no grain stocks remaining in CAP for more than 3 months. Silo bag technology and conventional storages where ever possible should replace CAP.	CAP capacity of 1.94 lakh MT within 1 month. There are 8.90 LMT FCI owned CAP capacity. CAP Complexes	All the CAP capacities hired during RMS 2015-16 have been dehired. As per the recommendations of HLC, the hired CAP capacity of 1.94 LMT was de-hired. CAP capacity of 169 MT has been hired on AUB basis in the UT of Chandigarh for storing the paddy procured locally. Preliminary feasibility study at other FCI's own godowns having railway siding have been done and it has been found feasible to construct Silos at 2 locations for 1.0 LMT. Details are as follows: Dhamora (U.P.) – 50,000 MT, and Borivilli (Maharashtra) – 50,000 MT.

			Instructions have been issued to all the field offices by FCI Hqrs. vide letter dated 24.04.2015 to liquidate stocks in CAP capacities in consuming Regions. It has also been decided that stocks stored in CAP in procuring Regions should also be liquidated within 6-8 months.
9	Each State, especially the deficit ones in difficult terrain (like hilly areas of North-East, Jammu and Kashmir etc),	The construction work of godowns is going on in the States of North- East Region under Plan Schemes. By the end of September, storage capacity of two months consumption requirement of grains, will be available in the States of North-East region. On construction of additional 5 LMT storage capacity, it would be feasible to	Existing storage capacity in NE is 5.30 LMT. Construction works for 16,910 MT are in progress under Plan Scheme and 25,000 MT under PEG scheme. The monthly allocation of food grains for NE is 2.88 LMT. Thus, 2 months' storage requirement will be fulfilled.
	must have storage of grains for at least three months of their consumption requirement.	store foodgrains for 3 months consumption requirement in NER. Efforts will be made to increase storage capacity in J&K to store foodgrains for 3 months requirement against existing two- month capability.	Total covered storage capacity with FCI in J&K is 2.39 LMT (Owned 1.03 LMT and Hired – 1.36 LMT) which is sufficient to store 3 months' requirement. Monthly allocation for J&K is 0.76 LMT.

10	FCI engages large number of workers	v 1	1.	In the matter of De-notification of FCI Depots/Railheads the CACLB in its 88 <sup>th</sup> Meeting held on 30-31 March 2016 has rejected the request of FCI for granting
	(loaders) to get the job of loading/	to de-notify the depots. Only contractual labour will be engaged		Exemption & de-notifying FCI Depots/Railheads citing following reasons :
	unloading done smoothly and in	in the depots after their de- notification.	(a)	The ground of emergency submitted by FCI is not establishment-wise/ depot-wise and not specific;
	time. Currently there are roughly		(b)	The non-production of future rationalization action plan of the establishment; and
	16,000 departmental workers, about		(c)	FCI seeking blanket exemption for entire establishment without conditions and without fixed period which cannot be granted as per Section 31 of CL(R&A) Act,
	26,000 workers that operate under			1970.
	Direct Payment System (DPS),			
	some under no	If Minister of Laborer 9		
	work no pay, and about one lakh	Employment agrees, contractual		Hence engagement of contract labour in place of highly paid Departmental labour in such depots is not possible at this stage.
	contract workers. A departmental	labour would be engaged in all its depots and the cadres of	2.	Regarding engagement of proxy labour & restructuring of labour engaged in FCI
	worker (loader) costs FCI about Rs	Departmental Labour will be declared as dying cadres.		Depots, it is informed that the instructions had been issued for medical/Fitness test of Departmental labour vide letter dated 19.02.2016 & transfer of Departmental
	79,500/ per month           (Apri-Nov 2014)			labours from one Depot to another to bring down the cost of handling vide letter dated 07.12.2015.
	data) vis-a-vis DPS worker at Rs			Both these steps have been opposed by Unions. While FCI Workers Union has
	26,000/per month			served a strike notice for shifting of departmental labour, FCI Shramik Union has

	The restructuring of labour force of	sent a strike notice for medical/fitness test. Besides FCI Workers Union and FCI
and contract labour	FCI would be done by taking the	Handling workers Union have protested against transfers & FCI Shramik Union
costs about Rs	labour unions in confidence.	has protested against Medical Fitness test.
10,000/ per month.		
Some of the		Suitable reply has been given to the Unions. However, on the issue of
departmental		Medical/Fitness test of Departmental Labours, matter is being heard by RLC
labour (more than	Capping of incentive being given	Delhi as an ID dispute.
300) have received	to the regular workers of FCI is not	
wages (including	advisable as it would lead to delay	The issue of change in scheme of Incentive structure with respect to revision in
arrears) even more	in unloading at the railheads.	datum of 135 Bags per labour per day from the existing datum of 105 Bags per
than Rs 4 lakhs/per		labour per day is pending before CGIT Delhi in ID case no. 195/2001 &
month in August		239/2011. The case is to be heard on 25.04.2016.
2014. This happens		
because of the		
incentive system in		3. Regarding negotiations to be held with Unions, as per the advice of Secretary
notified depots,		(Food) to arrive at an amicable settlement for labour restructuring, it is informed
and widely used		that meetings were held with the Unions by an ED level Committee as well as
	Regular strict vigil would be kept to	CMD in the past. No consensus was arrived at in such Meetings.
is a major	provide better facilities to	
aberration and	contractual labour prescribed under	However to continue the dialogue with the Unions, the ED level Committee is
must be fixed,	various labour laws.	scheduled to hold discussions with major Unions on 26 <sup>th</sup> & 27 <sup>th</sup> April 2016.
either by de-		
notifying these		
depots, or handing		
them over to states		
or private sector on		HTC MTF in vogue already has sufficient provisions to ensure better facilities and
service contracts,		
and by fixing a		

 maximum limit on	
the incentives per	adequate welfare provisions like EPF, Minimum Wages, ESI, Workmen Compensation
person that will not	etc. and facilities like canteen/restrooms, urinal, and drinking water facilities under CL
allow him to work	(R&A) Act, 1970 by the Contractor. However, this office also from time to time keeps
for more than say	on issuing directions to Regions for compliance of various welfare provisions and
1.25 times the	facilities as vogue in CL(R&A), Act, 1970. Furthermore, directions vide letter dt
work agreed with	19.02.2015 addressed to all Regions have been issued by this office directing therein to
him. These depots	appoint Nodal Officer at District Office Level to ensure compliance and implementation
should be put on	of various welfare provisions and facilities to Contract labour. Moreover, quarterly
priority for	report for compliance of various welfare facilities has also been sought from Regions.
mechanization so	Information regarding appointment of Nodal Officer has been received from all
that reliance on	Regions.
departmental	
labour reduces. If	
need be, FCI	
should be allowed	
to hire people	
under DPS/ NWNP	
system.	

HLC recommends		
that the condition		
of contract labour,		
which works the		
hardest and are the		
largest in number,		
should be		
improved by giving		
them better		
facilities.		

11	HLC recommends	FCI has invited tenders for Depot	1.	User credentials for all the Pilot & Pre-Pilot Depots have been created by the SI and
	total end to end	Online Project. It will be done in		have been forwarded to the concerned District offices along with the link for
	computerization of	phases. Depot Online Project will		accessing the application for logging in. User Credentials for the HO/ZO/RO and DO
	the entire food	be done in 10 depots in current year		are being created by System Integrator (SI, M/s Ricoh).
	management	and all other depots of FCI in the		
	system, starting	next year. Depot on line project	2.	Trainings for the implementation of the application at depots other than Pre-Pilot &
	from procurement	would be implemented in hired		Pilot Depot have been conducted by SI, at 151 FCI District Offices, 23 FCI Regional
	from farmers, to	Depot in third phase.		Offices and 4 FCI Zonal Offices have been completed. Week 11 training is underway
	stocking,			at 8 District Offices & at Zonal Office (North). Week 12 Training will start from
	movement and			18.04.2016 at 5 District Offices & 2 Regional Offices.
	finally distribution			
	through TPDS. It		3.	Hardware at the 359 FCI Owned depots & 71 District Offices other than 30 Pre-Pilot
	can be done on real			& Pilot Depots has been delivered by the SI.
	time basis, and			
	some states have		4.	E-mail gateway has been provided by NIC and SI has integrated the same with the
	done a			application.
	commendable job			
	on computerizing		5.	Provisioning of SMS Gateway for the application is underway.
	the procurement			
	operations. But its		6.	DR Site for the application is being provisioned by NIC.
	dovetailing with			
	movement and		7.	Issues, related to the application, are being addressed, as and when reported, by the
	distribution in			SI.
	TPDS has been a			
	weak link, and that		8.	Depot Online System has been inaugurated and launched on 17 <sup>th</sup> March 2016, by
	is where much of			Hon' ble Minister for Consumer Affairs, Food and Public Distribution, Sh. Ram Vilas
	the diversions take			Paswan at FSD Mayapuri.
	place.			

	9. In Phase I, Depot Online System has been launched at 31 FCI Depots.
	10. In Phase II, the application will be implemented at rest of the FCI (524) Depots across
	the country which is expected to be completed by July 2016.

12	The new face of	This is partially accepted.
	FCI will be akin to	Abolition of Zonal Offices of FCI is
	an agency for	not found to be feasible, as these
	innovations in	are the backbone of the
	Food Management	organization and are involved in
	System with a	managing various functions of
	primary focus to	
	create competition	Commercials, Procurement, Quality
	in every segment	Control, Storage and Vigilance
	of foograin supply	Wings of FCI. It is stipulated that
	chain, from	FCI will in future :
	procurement to	(1) Play a proactive role for
	stocking to	increasing procurement in
	movement and	Eastern India.
	finally distribution	
	in TPDS, so that	(2) Focus on logistics management
	overall costs of the	and introduce modern
	system are	technologies and practices in
	substantially	procurement, storage and
	reduced, leakages	movement of foodgrains.
	plugged, and it	
	serves larger	
	number of farmers	(3) Introduce end to end
	and consumers.	computerization in foodgrains
		supply chain management.

In this endeavour	(4) Increase awareness and share	FCI has started focusing on procurement in eastern States. Detailed status is given in
it will make itself	knowledge and best practices	point No 2 above.
much leaner and	among the stake holders.	
nimble (with scaled		
down/ abolished		
Zonal offices),		Efforts are being made to modernize labs.
focus on eastern		
states for		Status of silos is given in point No 7.
procurement,		
upgrade the entire		
grain supply chain		M/s RICOH India Ltd has been appointed as the System Integrator for the
towards bulk		Implementation of Depot Online System through an open tender process. Detailed
handling and end		status is entailed at point No 11.
to end		
computerization by		
bringing in		
investments, and		
technical and		
managerial		
expertise from the		
private sector. It		
will be more		
business oriented		
with a pro-active		
liquidation policy		
to liquidate stocks		
in OMSS/ export		

markets, whenever		
actual buffer stocks	A	A Committee of 3 EDs of FCI has been constituted to prepare a road map for building the
exceed the norms.	n	ew face of FCI.
In order to realize		
the vision, a part of		
FCI can be carved		
into an Agency for		
Innovations in		
Foodgrain		
Management		
Systems with its		
sole objective of		
modernization		
towards bulk		
handling and		
cutting costs.		

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